

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

RA No.278/2000 in
O.A. No.2894/97

New Delhi, this the 14th day of September, 2000

HON'BLE SHRI JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN(J)
HON'BLE SMT. SHANTA SHAstry, MEMBER (A)

K.S. Sauran & Another ...Applicants

-Versus-

Union of India & Others ... Respondents

ORDER (By Circulation)

By Justice V. Rajagopala Reddy:

We have perused the grounds raised in the R.A. They are the same as have been raised in the OA and have been considered by the Bench while disposing of the OA. Unless an error apparent on the face of the record is brought to our notice, the review application cannot be entertained. The benefit given to Junior Field Officers and Estimators of the same department even if true, cannot be a ground for entertaining the R.A. The R.A. is, therefore, dismissed, in circulation.

(Smt. Shanta Shastry)
Member (Admnv)

(V. Rajagopala Reddy)
Vice-Chairman(J)

'San.'